

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/GT/2016

- Subject : Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing-up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited(GKEL) (3x350 MW) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies.
- Date of hearing : **15.9.2016**
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : GMR Kamalanga Energy Limited
- Respondents : GRIDCO & 4 others
- Parties present : Shri Vishrov Mukherjee, Advocate, GKEL
Shri Rohit Venkat, Advocate, GKEL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Sukanta Panda, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies have been served on the respondents. He further submitted that the petitioner has filed additional affidavit seeking reimbursement of water charges with copies to respondents.

2. In response, the learned counsel for the respondent, GRIDCO prayed for grant of four weeks time to file reply to the affidavit filed by the petitioner.

3. The Commission after hearing the parties adjourned the hearing. However, the Commission directed the petitioner to file the following additional information on affidavit, by 7.10.2016, with advance copy to the respondents as under:

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- (i) Detail breakup of item-wise year-wise additional capitalization of ₹6712.00 lakh along with justification and the relevant regulation under which the expenditure is claimed;
- (ii) Reconciliation statement of actual additional capital expenditure incurred from COD to 31.3.2014 with the books of accounts duly certified by Auditor.

2014-19

- (i) Detailed breakup of the additional capital expenditure incurred/ projected under the heads of Land, Non EPC cost, additional spares, IDC and finance cost against Non EPC along



with year-wise and item-wise justification and under provision of Regulation 14 of the 2014 Tariff Regulations claimed;

- (ii) Details in respect of water charges such a contracted quantum since COD of Unit-I to 31.3.2014, rate of water charges, actual water charges paid duly certified Auditor, justification for variation in allocated quantity of water vis-à-vis actual consumption, type of cooling water system etc. as applicable;
- (iii) Form-15 duly filed as per the 2014 Tariff Regulations, coal data and secondary oil consumption for the month of January, 2014, February, 2014 and March, 2014;
- (iv) GCV on “as received” basis as per the Commission’s order dated 25.1.2016 in Petition No. 283/GT/2014 and also furnish the “as billed” GCV of coal;
- (v) Turbine cycle heat rate and boiler efficiency corresponding to the 100% MCR and 0% make-up water consumption alongwith the heat balance diagram.

4. The respondents shall file their replies by 28.10.2016 with advance copy to the petitioner, who shall file its rejoinder, if any, by 4.11.2016. Accordingly, the petition shall be listed for hearing on 15.11.2016. The parties are directed to complete pleadings in the matter prior to the said date of hearing. No extension of time shall be granted

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

